"Trunk Call Racket in Towns of Assam

1232. SHRI ROBIN KAKATI; Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether Government have inquired into the Trunk Call racket going on at Gauhati, Dibrugarh and Tinsukia towns in Assam, for the past $f^{\rm ew}$ years and also into the allegations of giving temporary telephone connections on private basis to marriage parties etc., by disconnecting some other person's telephone connections:
- (b) if so, what are the results of inquiry; and
- (c) if the answer to part (a) above be in the negative, whether Government propose to inquire into the above allegations?

THE MINISTER OP STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) Since no specific complaints about trunk call racket or disconnection' of telephones to provide temporary connections on private basis to marriage parties, at Gauhati, Dibrugarh and Tinsukia ' have beeh received no enquiries into charges were conducted.

- (b) Does not arise.
- (c) If any such specific cases are reported to the department suitable enquiries would be made.

Non-credit of DESU Electricity Bills

- 1233. SHRIMATI USHA MALHOTRA--: Will the Minister of ENERGY be pleased to refer to the answer to Unstarred Question 2572 given in the Rajya Sabha on the 21st December, *981 and state:
- (a) what is the number of cases of electricity bills under scrutiny of DESU and what is the amount not

- credited so far to the concerned consumer's accounts;
 - (b) whether it is a fact that consumers have to go to the Head Office of DESU in Chandni Chowk for getting the correction made in the bills made by the office at Shankar Road; and
 - (c) if so, what steps Government propose to take to ensure that consumers are not harassed?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) The required information is being collected from DESU and will be placed on the Table of the House.

(b) and (c) As far as possible, complaints received from the consumers are attended to by the concerned District Offices of DESU. Only in exceptional case where it is not possible to do so, verification becomes necessary at DESU's Chandni Chowk office where all records of payment are centralised.

Depro Foods Limited

- 1234. SHRI N. P. CHENGALRAYA NAIDU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:
- (a) whether it ia a fact that a company called "Depro Foods Limited", having its registered Head Office at Rai Jn Haryana has ceased to function;
- (b) if so, since when and what are the reasons therefor;
- (c) whether the company has been officially wound-up; if so, whether the shareholders of the company have been paid their share-money and other dues;
- (d) whether any irregularities have come to the notice of Government **•

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regard to the functioning of the said company in the last several years; if so, what actioto has been taken by Government in the matter; and

(e.) what was the share-money and the number of shareholders in the company at the time of winding up of the company?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) Yes, Sir.

- (b) The company has been ordered to be woun.1 up by the High Court of Punjab and Haryana vide its order dated 21-8-1980.
- (c) The company is in the process of winding up. The extent of repayment of share-money etc. to the shareholders (who have not been paid off), will depend oh the availability of funds for this purpose and this wiH be done under the directions of the Court.
- (d) For contravention of provisions under sections 162, 210 and 220 of the Companies Act, 1958, for the years 1976 and 1977, the Company and its Directors were prosecuted in the Court and a total penalty of Rs. 2,850/- was imposed on the Company and its Directors for such ftifractions for the year 1977. The ease for 1976 is still pending,

A number of financial irregularities and contraventions of the provisions of the Company Law was also ■oticed during the course of an mspection conducted by the Government under section 209-A ibid during 1976. However, the Company's explanations could not be obtained a_s its office was lyftig closed. Now that this Company i_s under eompulsory liquidation, the Official Liquidator, who is overseeing the proceedings, is expected to take suitable action against the delinquent Dim-tors on all these wrongful

actions, under the directions of the Court.

to Questions

(e) As per its Antoual Return as on 31st July, 1979, this Company had 160 shareholders and its paid up capital was Rs. 19,39,375/-. However, from the last Balance Sheet furnished by the Company, as on 31-12-1971, it. had an accumulated loss of Rs. 15,73,175/-

Promotions of SC/ST telephone operators of West Bengal and Calcutta **Circle Divisions**

1235, SHRI SUDHAKAR PANDEY: SHRI PRASENJIT BARMAN:

Will the Minister of COMMUNI-CATIONS be pleased to state:

- (a) the number of telephone operators and telephone supervisors ito each of the Divisions of the West Bengal and Calcutta Circles;
- (b) the number of scheduled caste and sheduled tribe telephone operaand telephone supervisors tors amongst them;
- the percentage (c) whether reservation quota for promotion of scheduled caste and scheduled tribe telephone operators to the posts of telephone supervisors is beitog maintained in these two circles; and
- (d) if so, the number of scheduled caste and scheduled tribe telephone operators promoted to the posts of telephone supervisors in each of the Division of these two circles during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICA-TIONS (SHRI YOGENDRA MAKWANA): (a) to (d) The information is being collected and will b« laid on the Table of the House.